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LOK SABHA

Monday, 7th March, 1955

The Lok Sabha met at Eleven  
 of the Clock

[SARDAR HUKAM SINGH in the  
 Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON.

**Shri Nambiar (Mayuram):** For the information of the House I may say that I gave notice of a motion on 3rd March, 1955, calling attention under rule 216 to an important matter regarding Pondicherry. The workers there were beaten by the police. Pondicherry is now under us.

**Mr. Chairman:** That is a different thing. When was notice given?

**Shri Nambiar:** Notice was given on 3rd March. Nothing has happened about that. No information has been given. Previously, when we wanted to give adjournment motion notices, we were advised by the Chair to utilise rule 216 for such purposes, but no useful purpose is served.

**Mr. Chairman:** I shall enquire.

PRESIDENT'S ASSENT TO BILL

**Secretary:** I am to inform the House that the Constitution (Third Amendment) Bill, which was passed by the Houses of Parliament during the Seventh Session, 1954, was assented to by the President on the 22nd February, 1955.

694 LSD.

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-SECOND REPORT

**Shri Altekar (North Satara):** I beg to present the Twenty-second Report of the Committee on Private Members' Bills and Resolutions.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR 1954-55—RAILWAYS

**The Minister of Railways and Transport (Shri L. B. Shastri):** I beg to present a statement showing Supplementary Demands for Grants for expenditure of the Central Government on Railways for the year 1954-55.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR 1954-55—ANDHRA

**The Minister of Finance (Shri C. D. Deshmukh):** I beg to present a statement showing Supplementary Demands for Grants for expenditure of the Andhra State in 1954-55.

ANDHRA BUDGET FOR 1955-56

**The Minister of Finance (Shri C. D. Deshmukh):** I beg to present a statement of the estimated receipts and expenditure of the Andhra State for the year 1955-56.

Although the results of the Andhra elections are being declared by the Returning Officers, they are likely to be formally notified under Section 74 of the Representation of the People Act, 1951, on or after the 15th March, 1955, with the result that it would not be possible to summon the new Legislature in time for passing the Vote on Account before the close of

[Shri C. D. Deshmukh]

the current financial year. It has, therefore, become necessary to present the Andhra budget to the Parliament. The basis on which these estimates have been framed is explained in detail in the White Paper circulated with the budget documents. The budget is based substantially on the existing level of receipts and expenditure and measures for additional taxation have been left to be considered by the new Ministry and the Legislature. On the expenditure side, the budget provides for standing sanctions and for certain new schemes which are essential and practically inescapable. The Andhra budget will be examined in detail in due course by the new State Legislature. Meanwhile, I propose to invite the House to approve a Vote on Account to cover the expenditure for the first six months of the year and pass the corresponding Appropriation Bill. As the proposals for new schemes of development, etc., will be dealt with by the new Government, I do not think the House would expect me to make any detailed speech dealing with these estimates.

**Mr. Chairman:** Copies of the Andhra Budget, 1955-56, which has been presented by the Minister of Finance, are available for distribution to Members from the Publications Counter. Members may obtain copies of the Budget papers from the Publication Counter on request.

#### DEMANDS FOR GRANTS FOR 1955-56—RAILWAYS

##### DEMAND NO. 1—RAILWAY BOARD

**Mr. Chairman:** The House will now take up further discussion on the Demands for Grants in respect of Railways. Demand No. 1 was under consideration of the House on Friday, the 4th March, 1955.

In addition to certain selected cut motions moved on 4-3-1955, certain further selected cut motions were also indicated by Members on the 5th March before 12 noon. Both the lists

have already been circulated to Members. All the cut motions to Demand No. 1 contained in these two lists will be treated as moved. The numbers given on the 5th March, are: 10, 11, 12, 15, 17, 20, 58, 60, 64, 67, 73, 74, 75, 79, 85, 86, 87, 88, 99, 100, 104, 105, 107, 108, 111, 113, 116, 183, 189, 190, 192, 193, 197, 216, 222, 226, 336, 341, 342, 343, and 344.

##### Recognition to Southern Railway Labour Union

**Shri Nambiar (Mayuram):** I beg to move:

“That the demand under the head ‘Railway Board’ be reduced by Rs. 100.”

*Discriminatory treatment to members and office bearers of Southern Railway Labour Union with respect to collecting Union subscription from members during off-duty hours.*

**Shri Nambiar:** I beg to move:

“That the demand under the head ‘Railway Board’ be reduced by Rs. 100.”

*Refusal of special passes and casual leave to delegates of General Council of National Federation of Indian Railwaymen held in Delhi.*

**Shri Nambiar:** I beg to move:

“That the demand under the head ‘Railway Board’ be reduced by Rs. 100.”

*Delay in Railway Board office in disposal of representations on staff matters.*

**Shri Nambiar:** I beg to move:

“That the demand under the head ‘Railway Board’ be reduced by Rs. 100.”

*Reinstatement of all staff discharged, suspended or compulsorily kept on leave under Safeguarding of National Security Rules.*

**Shri Nambiar:** I beg to move:

“That the demand under the head ‘Railway Board’ be reduced by Rs. 100.”